

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Review Petition No. 30/RP/2024

**In
Petition No. 193/TT/2023**

Subject : Petition for review of the order dated 30.5.2024 in Petition No. 193/TT/2023.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and 13 Others

Date of Hearing : **20.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Ms. Pallavi Saigal, Advocate, PGCIL
Ms. Reeha Singh, Advocate, PGCIL
Ms. Tanya Singh, Advocate, PGCIL
Ms. Shirin Gupta, Advocate, PGCIL
Shri Rishabh Saxena, Advocate, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri A. Naresh Kumar, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the Commission has condoned the delay of 17 days out of 47 days in the main Petition No. 193/TT/2023 vide order dated 30.5.2024. However, the delay of 30 days was due to the delay in obtaining the railway clearances/statutory clearances from the concerned railway authorities, which falls within the definition of *force majeure*. Therefore, the same may be condoned. He further submitted that the Petitioner had filed a rejoinder to the reply of TANGEDCO.

2. None was present on behalf of the Respondents despite notice. The Commission expressed displeasure with the conduct of the Respondents in taking the proceedings in a casual manner.

3. After hearing the learned counsel for the Petitioner, the Commission directed the Respondents as a last opportunity to file their respective replies/written submissions, if any, within a week, with a copy to the Petitioner, who may file its rejoinder/written submissions, if any, within a week with a copy to the respondents.



4. The Review Petition will be listed for the final hearing on **15.4.2025**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

